

**HIGH COURT OF JAMMU AND KASHMIR
AT JAMMU**

(Through Video conference)

Bail App No. 40/2020

CrlM No. 359/2020

Ali Raza and another

...Applicant(s)

Through :- Mr. Sunil Sethi, Sr. Advocate with
Assisting counsel.

v/s

Union Territory of J&K

...Respondent(s)

Through :-

Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE

ORDER

Heard learned counsel for the applicants.

The applicants seek bail in anticipation of their arrest in F.I.R No. 02/2020 registered against them under different provisions of Jammu and Kashmir Prevention of Corruption Act and 120-B RPC (the Act and the Code stand repealed as of now) with Police Station, Anti Corruption Bureau, Rajouri. Perused the grounds of the application. The applicants had served in past as Director, Tribal Affairs, Department of J&K Government. As per the petition, the applicant No. 1 has retired from the service, whereas the applicant No. 2 is stated to be at the fag end of his service career. A *prima-facie* case is made out for granting interim bail in favour of the applicants.

Accordingly, it is directed that in the event of arrest of the applicants in F.I.R No. 02/2020 registered with Police Station, Anti Corruption Bureau, Rajouri, they shall be released on bail subject to furnishing of bail bonds and surety bonds to the tune of Rs. 50,000/- each to the satisfaction of the I/O of the case. The applicants are directed to join the investigation as and when required and shall cooperate with the investigation. The applicants shall not tamper with the evidence in any manner.

Issue notice to the respondent.

List on 20.05.2020.

**(PUNEET GUPTA)
JUDGE**